

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOKSABHA**  
**UNSTARRED QUESTION NO. 483**  
TO BE ANSWERED ON 20.07.2018

**Industrial Pollution**

483. SHRIMATI RANJANBEN BHATT:  
SHRI AJAY MISRA TENI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether factories/industries situated in Delhi and other parts of the country are polluting the environment;
- (b) if so, the details thereof;
- (c) whether the Government has issued any guidelines to State Governments for reducing industrial pollution in the country; and
- (d) if so, the details thereof, State/UT-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) & (b) According to the Central Pollution Control Board (CPCB), there are a total of 4249 highly polluting industries (17 category of industries) in India, out of which 3737 industries are operating and 510 industries are self-closed. The number of complying and non-complying industries is 3287 and 441 respectively. Show-cause notices and closure directions have so far been issued by CPCB to 274 and 140 non-complying units respectively. There are 3 highly polluting industries in Delhi, out of which two are self-closed and remaining one operational unit is complying with the standards.

(c) & (d) Steps taken by Government to mitigate industrial pollution, *inter alia*, include preparation and implementation of action plans for critically polluted areas through the concerned State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs); notification of industry specific emission and effluent standards under the Environment (Protection) Rules, 1986; issuance of Consent to Establish/ Consent to Operate to industries; compliance of the notified industrial emissions/ discharges and other operational activities; carrying out surprise inspection of highly polluting large and medium units; directions for installation of online effluent and emission monitoring systems for continuous check on pollution levels; revised criteria for categorization of industries; and issuance of various directions under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

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